(b) AIIMS will be set up at Rae Bareli and Gorakhpur.

(c) The above two AIIMS are targeted to be made functional for public by year 2020.

Mandatory bio-equivalence tests of drugs

1093. SHRIMATI RENUKA CHOWDHURY: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government has made bio-equivalence studies or tests mandatory for all drugs before they are launched in the market, if so, the details thereof; and

(b) the steps taken by Government to ensure generic medicines have the same quality and efficacy as their branded counterparts?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI FAGGAN SINGH KULASTE): (a) Drugs and Cosmetics Rules, 1945 were amended *vide* GSR No. 327 (E) dated 03.04.2017, stipulating a requirement that "the applicant shall submit the result of bio-equivalence study referred to in Schedule Y, along with the application for grant of a license of oral dosage form of drugs specified under category II and category IV of the bio-pharmaceutical classification system".

(b) All the drugs manufactured in the country, whether branded or generic, are required to comply with the same standards prescribed in the Drugs and Cosmetics Act, 1940 and Drugs and Cosmetics Rules, 1945 made thereunder, in terms of the amendment of Drugs and Cosmetic Rules, 1945 stated above.

Mortalities from uterine cancer

†1094. SHRI LAL SINH VADODIA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that large number of deaths are occurring due to uterine cancer in various parts of the country;

(b) if so, whether Government is considering to take any special steps in order to put a check on this; and

(c) if so, the details thereof and if not, the reasons therefor?

---

†Original notice of the question was received in Hindi.